

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-220

CP No. - 113/140/ND/2020
New CA-695 /C-V/ND/2020

IN THE MATTER OF:

Aqualite Industries Pvt Ltd

Vs.

GSK and Associates LLP

....Applicant

.....Respondent

SECTION

U/s 140 (5)

Order delivered on 12.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. U.K Chaudhary, Senior Counsel, Ms. Manisha & Ms.
Mansumyer
For the Respondent :

ORDER

The present application has been filed on behalf of applicant, Mr. UK Chaudhary under Rule 44, 11 and other applicable rules of the NCLT Rules, 2016 for withdrawal of Company Petition No. 113/140/ND/2020 filed under Section 140(5) of the Companies Act, 2013.

We have heard, Dr. UK Chaudhary, Senior Counsel for the Applicant. No one present on behalf of respondent.

Ld. Counsel for the petitioner submitted that since after filing of this application, the parties have settled all their disputes amicably and the R-1 has already tendered his resignation, therefore, the petitioner seeks permission to withdraw the Company Petition No. 113/140/ND/2020.

Since, it is a unconditional withdrawal, therefore, in the absence of the respondents we are going to pass following order.



In the light of the submissions made by the applicant and averment made in the application, Company Petition No. 113/140/ND/2020 is permitted to be withdrawn. Accordingly, Company Petition No. 113/140/ND/2020 is hereby dismissed as withdrawn.

With this order, the present application i.e. CA-695/2020 stands disposed off.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

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HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. U.K Chaudhary, Senior Counsel, Ms. Manisha & Ms.
Mansumyer

For the Respondent :

ORDER

In the light of order passed in CA-695/2020, this Company Petition No. 113/140/ND/2020 stands dismissed as withdrawn.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

2

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
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IN THE MATTER OF:

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GSK and Associates LLP

....Applicant

.....Respondent

SECTION

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Order delivered on 12.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. U.K Chaudhary, Senior Counsel, Ms. Manisha & Ms.
Mansumyer
For the Respondent :

ORDER

We have heard, Ld. Counsel for the applicant, Mr. UK Chaudhary who in course of his arguments submitted that since in pursuant of the order passed in CA-695/2020, the Company Petition No. 113/140/ND/2020 is already been dismissed as withdrawn, therefore, the present application has become infructuous.

Hence, the same is hereby dismissed as infructuous.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)